

RAJYA SABHA

List of Questions for ORAL ANSWERS

*to be asked at a sitting of the Rajya Sabha to be held on
Monday, March 23, 2020/Chaitra 3, 1942 (Saka)*

**(Ministries: Coal; Defence; Environment, Forest and Climate Change;
Heavy Industries and Public Enterprises; Information and Broadcasting;
Jal Shakti; Micro, Small and Medium Enterprises; Mines; Minority Affairs;
Parliamentary Affairs; Road Transport and Highways; Shipping;
Youth Affairs and Sports)**

Total number of questions — 15

Uniform road tax for personal vehicles

*301. SHRI B. LINGAIAH YADAV:
Will the Minister of ROAD TRANSPORT
AND HIGHWAYS be pleased to state:

(a) whether Government is making a renewed push to get States on board to levy a uniform road tax for personal vehicles;

(b) if so, details thereof and progress made, State-wise;

(c) the details of steps being taken to bring relief to automobile buyers, while protecting revenue of States and progress made along with response received, State-wise; and

(d) whether it is a fact that tinkering with revenue has been a contentious issue between States and Union Government, if so, the details thereof and corrective steps being taken?

Balance works in Polavaram Project

*302. DR. K.V. P. RAMACHANDRA
RAO: Will the Minister of JAL SHAKTI
be pleased to state:

(a) whether it is a fact that Polavaram Main Earth Cum Rock Fill (ECRF) dam work has not started yet;

(b) the details of work completed till now, component-wise, sub-component-wise;

(c) the details of balance works left in PIP LC, PIP RC, PIP MC, Cofferdam, ECRF Dam, Spillway, Spill Channel, Gates etc.;

(d) the details of Rehabilitation and Resettlement (R&R) works completed and to be completed; and

(e) the details of total land required and land acquisition completed and to be completed along with compensation amount already paid and to be paid?

Construction of defence corridors

†*303. SHRI REWATI RAMAN SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the details of total land acquired, in hectares, for construction of defence corridor, so far, State-wise;

(b) the number of people likely to be employed on account of the construction of defence corridor;

(c) whether there is possibility of manufacturing of defence equipment in the country on account of the construction of defence corridor; and

(d) if so, the details thereof and if not, the reasons therefor?

Promotion of MSMEs under Ease of Doing Business Programme

*304. SHRI RAJMANI PATEL: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the steps taken/being taken by Government for creating/providing favorable conditions for the development and promotion of Micro, Small and Medium Enterprises (MSMEs) under the Ease of Doing Business Programme and the extent of success achieved;

(b) whether Government has enacted a model legislation for regulating the functioning of MSMEs in the country and if so, the details thereof; and

(c) whether the same legislation is being replicated/followed by all the States in the country and if so, the details thereof and if

not, the steps taken/being taken by Government in this regard?

Use of coal for thermal energy

†*305. DR. SATYANARAYAN JATIYA: Will the Minister of COAL be pleased to state:

(a) the details of price per tonne in terms of Indian currency and level of thermal energy contained in imported coal from each of the foreign country and the comparative details thereof *vis-a-vis* the quantity and price of indigenous coal available in India having the same level of thermal energy; and

(b) the total consumption of indigenously produced and imported coal respectively during each of the last three years and the assessment of the same for each of the next three years?

Assurances given in Parliament

*306. SHRI JAVED ALI KHAN: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the number of assurances given by the Ministers during last five years in Rajya Sabha against starred and unstarred questions respectively;

(b) the number of assurances pending for fulfillment as on date;

(c) the details of oldest assurance pending for fulfilment along with the number of assurances pending for more than one decade; and

(d) the reasons for delay in fulfilling the assurances given by Ministers on the floor of the house?

†Original notice of the question received in Hindi.

Coal production targets of CIL

*307. DR. AMAR PATNAIK: Will the Minister of COAL be pleased to state:

(a) whether Government has prepared a roadmap to meet the target of one billion tonne coal production by Coal India Limited (CIL) by the year 2024-25;

(b) the required growth rate necessary to meet such a target;

(c) the average growth rate of coal production in the preceding five years;

(d) whether the production target for the year 2019-20 was achieved;

(e) if not, the reasons therefor; and

(f) the details of present coal stock in power plants in the month of February?

Environmental clearance to coal based power plants

*308. SHRI PRASANNA ACHARYA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the number of old polluting coal based power plants shut down during last five years with dates of shutdown; and

(b) the details of locations and names of the coal based power plants which have been given environmental clearance during last five years?

Dredging of major rivers

*309. SHRI C.M. RAMESH: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government has undertaken any initiative for dredging of major rivers in the country, if so, the details thereof; and

(b) the details of major rivers in the country where dredging work has been completed or nearing completion during the last two years, State-wise?

Amendment in legislations of environment sector

*310. DR. VINAY P. SAHASRABUDDHE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of Bills, proposing for new Acts or amendments to existing Acts moved by the Ministry and later on passed by the Parliament during 2004—2014;

(b) the details of these new legislations pertaining to subordinate legislations, drafted and passed; and

(c) the details of the current status of implementation of these legislations and whether any critical assessment of the impact of the same has been made?

Compensatory afforestation for State Government Undertakings

*311. SHRI BHASKAR RAO NEKKANTI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Central Government has allowed taking up compensatory afforestation twice in the area of degraded forests, for forest diversion proposals of Central Government's Public Sector Undertakings (PSUs), but similar provision has not been allowed for the projects of State PSUs;

(b) if so, the details thereof and reasons for not allowing such dispensation for the projects for State PSUs;

(c) whether State Government of Odisha

and/or other State Governments have requested for similar dispensation for State PSUs; and

(d) if so, the details thereof and decision taken on these requests?

Pollution due to stubble burning

†*312. CH. SUKHRAM SINGH YADAV: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of the guidelines issued by Government for compliance by respective State Governments towards prevention of burning of crop residues by farmers in their agricultural fields;

(b) to what extent the pollution level has increased in various cities due to burning of crop-residues;

(c) whether it is a fact that techniques for making many items/ products, like cardboard, paper, husk, grain chaff and animal fodder out of crop residue are available for which experts have been giving their suggestions from time to time; and

(d) if so, the factual status thereof?

Data on change in utilisation of water from agricultural to industrial use

*313. SHRI HUSAIN DALWAI: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government maintains any data on the change in utilisation of the

amount of water from agriculture use to industrial use;

(b) if so, the details thereof since 2014 till date, State/UT-wise;

(c) whether it is a fact that urban areas in Maharashtra get 400 per cent more water distribution than rural Maharashtra; and

(d) the details of actions taken by Central Government as regards to this disparity and if not, the reasons therefor?

Status of implementation of SBM

*314. SHRI A. MOHAMMEDJAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Government has approved the second stage of Swachh Bharat Mission (SBM);

(b) if so, the details thereof;

(c) whether it is also a fact that the second stage will be implemented on a mission mode between 2020-21 and 2024-25 with an estimated Central and State budget of ₹ 52,497 crore; and

(d) if so, the details thereof?

National Perspective Plan on river interlinking

†*315. SHRI OM PRAKASH MATHUR: Will the Minister of JAL SHAKTI be pleased to state the details of the number of rivers interlinked under National Perspective Plan (NPP) so far, State-wise?

NEW DELHI;
The 17th March, 2020
Phalgun 27, 1941 (Saka)

DESH DEEPAK VERMA
Secretary-General.

†Original notice of the question received in Hindi.

I N D E X
(Ministry-wise)

Coal	:	305, 307,
Defence	:	303,
Environment, Forest and Climate Change	:	308, 310, 311, 312,
Heavy Industries and Public Enterprises	:	—
Information and Broadcasting	:	—
Jal Shakti	:	302, 309, 313, 314, 315,
Micro, Small and Medium Enterprises	:	304,
Mines	:	—
Minority Affairs	:	—
Parliamentary Affairs	:	306,
Road Transport and Highways	:	301.
Shipping	:	—
Youth Affairs and Sports	:	—